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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU
Hearing through video conferencing**

T.A. No. 61/1526/2020

This the **03rd** day of **May** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dev RajApplicant

(Advocate:- None)

Versus

State of Jammu and Kashmir and Ors.Respondents

O R D E R [O R A L]

(Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date also i.e. 25.09.2020, nobody had joined the video conference on behalf of the applicant and as per report of Court Officer, learned counsel for the applicant was not picking up mobile phone. The case was listed today i.e. 03.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

JNS

**(RAKESH SAGAR JAIN)
MEMBER (J)**